

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

UNSTARRED QUESTION NO:3108  
ANSWERED ON:30.08.2012  
ENCROACHMENT ON PONDS AND RESERVOIRS  
Singh Shri Brij Bhushan Sharan

**Will the Minister of WATER RESOURCES be pleased to state:**

- (a) whether the Union Government proposes to restore ponds and reservoirs to their original form by demolishing the illegal constructions on them;
- (b) if so, the action taken by the Union Government in this regard;
- (c) whether any scheme is under consideration of the Government to remove illegal encroachments on ponds, reservoirs and other water sources to solve the looming water crisis in the country and take punitive action against the guilty; and
- (d) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) to (d) The Ministry of Environment & Forests is implementing the scheme of National Lake Conservation Plan (NLCP) for conservation and management of polluted and degraded lakes in urban and semi-urban areas of the country on 70 : 30 (centre : state) cost sharing basis. The mandate of NLCP scheme is pollution, prevention and conservation of perennial lakes. As per NLCP guidelines, the State Government / local administration is to take necessary steps for declaring the lake boundary through a Government order, and to ensure removal of encroachments in the lake submergence area / lake boundary.